



2026:AHC-LKO:4677-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

WRIT - C No. - 547 of 2026

Ram Bilas Yadav

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Revenue U.P. Lko.
And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Ashok Kumar Maurya, Priyanshi Maurya
Counsel for Respondent(s)	: C.S.C., Shailendra Singh Chauhan

Court No. - 1

HON'BLE RAJAN ROY, J.

HON'BLE ABDHESH KUMAR CHAUDHARY, J.

1. Shri Shailendra Singh Chauhan, Advocate has filed his vakalatnama on behalf of the opposite party no. 4 and 5. The same is taken on record.

2. Heard Shri Ashok Kumar Maurya, learned counsel for the petitioner, learned Additional Chief Standing Counsel for the State and Shri Shailendra Singh Chauhan, learned counsel for the opposite parties no. 4 and 5.

3. The petitioner alleges attempt by the opposite parties no. 4 and 5 to dispossess from his land, however, learned counsel for the opposite parties no. 4 and 5 has instructions to inform the Court that notice was given to the petitioner to remove his encroachment on Nagar Nigam land, however, thereafter, the petitioner is said to have initiated proceedings under Section 24 of the U.P. Revenue Code, 2006, therefore, as per his instructions, further proceedings shall not take place at the end of Nagar Nigam, Lucknow till conclusion of the aforesaid proceedings.

4. The writ petition is **disposed of** in terms of the statement made by Shri Shailendra Singh Chauhan, learned counsel for the opposite parties no. 4 and 5.

5. Let the Authority/ Court where the proceedings under Section 24 of the U.P. Revenue Code, 2006 are pending consider and decide the same at the

earliest keeping in mind the statutory prescription in this regard unless there is any other legal impediment.

6. The parties shall co-operate in the aforesaid proceedings.

(Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)

January 21, 2026

R.K.P.